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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 357 of 2017 in C.P. (I.B) No. 113/7/NCLT/AHM/2017


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017**

Name of the Company: J M Financial Assest Reconstruction Co. Ltd
V/s.
Sandhya Prakash Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Pranjal Buch	Advocate	Applicant	
2.	for Singh & Co.			

ORDER

Learned Advocate Mr. Pranjal Buch present for Applicant. None present for Respondent (Corporate Debtor) and IRP in IA 357/2017.

Proof of service of notice of date of hearing on Respondent (Corporate Debtor) and IRP filed.

Heard arguments of learned Counsel for applicant.

It is represented by learned counsel for applicant that no appeal is filed against the order dated 14.09.2017 passed in CP (IB) no. 113/2017.

This application is filed under rule 154 and 155 r/w Rule 11 of NCLT, Rules, 2016 for correction of some mistakes in the admission order dated 14.09.2017.

It appears that the word "Applicant" has been used in para 12, 13 and 17 of the order instead of "J M Financial Institutional Securities Ltd.". The relevant sentences where the word applicant has been used in para 12, 13 and 17 as pointed out in page 4 and 5 of this application, it based on the pleadings filed by the Corporate Debtor in paragraphs 3H, 3I, 3K, 3L and 3K respectively.


It is noticed that the name of applicant company is "J M Financial Asset Reconstruction Company Ltd" whereas the company referred to in the reply of

corporate debtor in paragraphs 3H, 3I, 3K, 3L and 3K is "J M Financial Institutional Securities Ltd."

Since there is some similarity in the names of the companies by inadvertence in the order dated 14.09.2017 the word "applicant" has been used in paragraphs 12, 13 and 17 of the order as narrated in pages 4 and 5 of this application, instead of "J M Financial Institutional Securities Ltd".

Hence, the Application as prayed for is allowed. The word "applicant" in 9th line and 11th line of para 12 and the word "applicant" in line 4 of para 13, 10th line of para 17 and the word "JM Financial Asset Reconstruction Company Ltd" in line 20 and 21 of para 12 shall be replaced by "J M Financial Institutional Securities Ltd".

Application is disposed of accordingly.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 13th day of November, 2017.